

**COURT-I**  
**(Appellate Jurisdiction)**

**EP NO. 2 OF 2015 &**  
**IA NOs. 466, 482 & 483 OF 2015 & IA NOs. 78, 79 & 119 OF 2016**  
**IN APPEAL NOs. 76 & 82 OF 2013**

**Dated: 16<sup>th</sup> February, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**Eastern India Powertech Ltd.**

**.....Petitioner(s)**

**Vs.**

**Assam Power Distribution Co. Ltd. & Ors.**

**.....Respondent(s)**

**Counsel for the Petitioner/  
Appellant(s)**

Mr. Gopal Jain, Sr. Adv.  
Mr. V.P. Singh  
Ms. Nandini Gore  
Mr. Abhishek Roy  
Ms. Trishala Kulkarni  
Mr. Abhinay  
Mr. Manu Sheshadri  
Mr. Paresh Lal  
Mr. Priyank Ladola  
Mr. Aditya Jalan

**Counsel for the Respondent(s):**

Mr. Avijit Roy  
Mr. H.M. Sharma, GM, APDOL  
Mr. K.N.Talukdar, G, TRC, APDCL for R-1 & 2  
  
Mr. Sanjay Sen, Sr. Adv.,  
Mr. Pragyan Sharma,  
Mr. S.K. Roy,  
Mr. S. Tamali and  
Mr. Ganesh Bapotr for R-4

**:2:**

**ORDER**

We have heard learned counsel for the parties.

We direct the petitioner to prepare a chart indicating the amount payable as per the tariff order dated 20.10.2011 and the judgment of this Tribunal dated 12.08.2014 along with comparison with the computation given by the State Commission and convenience compilation along with relevant clauses of the PPA within three weeks' time i.e. on or before 10.03.2017 after serving copy on the other side. Thereafter, learned counsel for respondents may file their reply on or before 24.03.2017 after serving copy on the other side.

List the matter for further hearing on **21.04.2017 at 2.30 p.m.**

**(T. Munikrishnaiah)**  
**Technical Member**  
mk/vt

**(Justice Ranjana P. Desai)**  
**Chairperson**